

4
**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 262 OF 2013
Cuttack, this the 3rd day of May, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

.....

Kirti Kanta Kar,
aged about 35 years,
S/o. Sri Udaya Kant Kar,
At/Po.- Manapur,
Via- Bantala, Dist- Anugul-759129
Now working as GDS MD/MC now
I/C BPM/MD Manapur B.O.

...Applicant

(Advocate(s) : Mr. P.K.Padhi)

VERSUS

- Union of India Represented through
1. Secretary-cum-Director General of Posts,
Dak Bhawan,
Sansad Marg,
New Delhi-110116.
 2. Chief Post Master General,
Odisha Circle, Bhubaneswar,
Dist- Khurda- 751001.
 3. Superintendent of Post Offices,
Dhenkanal Division,
At/PO/Dist- Dhenkanal,
Odisha-759001.

... Respondents

(Advocate: Ms. S.Mohapatra)

ORDER

SHRI A.K. PATNAIK, MEMBER (JUDL.) :

Heard Mr. P.K.Padhi, Ld. Counsel for the applicant, and Ms S.Mohapatra, Ld. Addl. Central Govt. Standing Counsel representing the Respondents, on whom a copy of this O.A. has already been served.

2. Applicant in this O.A. has challenged the action of the Respondents for issuing fresh advertisement for the post of GDS BPM of Manapur B.O. vide notification No. B/Manapur BO/2013 dated 27.02.2013.

Alas

5

The applicant has claimed that he has been discharging his duty as GDS BPM for last three years in the said Post Office as per the order of the departmental authorities vide order dated 13.05.2010 under Annexure-A/1. Mr. Padhi brought to our notice that the applicant in the meantime has made representation on 15.10.2012 vide Annexure-A/3 addressed to Superintendent of Post Offices, Dhenkanal Division (Respondent No.3) for permanent absorption as GDS BPM.

3. Ms. Mohapatra, Ld. ACGSC, has no immediate instruction regarding fate of the representation made by the applicant to the Supd. of Post Offices, i.e. Respondent No.3.

4. We feel it proper that the administrative authorities are quite competent to redress the grievance of the applicant and, accordingly, we dispose of this O.A. with direction to Respondent No.3 to consider the representation, if it is still pending, and communicate the result thereof to the applicant by way of reasoned and speaking order within a period of eight weeks from the date of receipt of copy of this order. It is made clear that till the consideration is made, status quo of the applicant will be maintained.

5. Copy of this order, along with paper book, be sent to Respondent No.3 by Speed Post at the cost of the applicant for which Mr. Padhi, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 06.05.2013. Copy of this order be also given to Ms. Mohapatra.

6. With the above observation and direction, the O.A. stands disposed of.


MEMBER (Admn.)


MEMBER (Judl.)